

CHIEF JUSTICE AND ASHOK G.NIJAGANNAVAR

08/07/2021

WP NO. 52022/2019 Connected Cases:
WP NO. 51477/2019

We have perused the orders passed from time to time by this Court. Several steps taken by the High Court administration for shifting sections of the offices of the High Court from the basement have been placed on record.

A proposal was submitted by the High Court administration to the State Government to allot vacant premises in the building of the Directorate Technical Education for shifting some of the sections of the offices of the High Court. From 11th February 2021 onwards, time was granted to the State Government to place on record the decision taken by the State Government on the said proposal. In fact, the order dated 26th May 2021 records a grievance of the petitioner appearing in person in W.P. No.52022/2019 that the State Government is dragging the matter for considerably long time. The order dated 21st June 2021 contains a direction to the State Government to take an appropriate decision on the said proposal within a period of two weeks.

The learned Additional Government Advocate states that he has not received any information about the decision taken.

We direct the Chief Secretary of the State Government to personally look into this aspect and ensure that the decision of the State Government is placed on record within a maximum period of two weeks from today.

List the petition on 22nd July 2021.